

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00442/2018

Dated Tuesday the 10th day of April Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

Johnson Mathew,
Assistant Commissioner : Emp. Code – 4689,
Regional Office,
Kendriya Vidyalaya Sangathan,
IIT Campus, Chennai 600036.Applicant

By Advocate M/s. R. Arumugam

Vs

- 1.Commissioner,
Kendriya Vidyalaya Sangathan,
Head Quarters, 18 Institutional Area,
Shahid Jeetsingh Marg,
New Delhi 110016.
- 2.Deputy Commissioner,
Kendriya Vidyalaya Sangathan,
Chennai Region,
IIT Campus, Chennai 600036.Respondents

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“a. Call for the original file(s)/ record(s) of the respondents dealing with the case of the applicant and peruse the same;

b. Declare that after joining the services of the respondents as Principal on Direct Recruitment basis vide Memorandum dated 11.11.1996, the applicant is entitled to be granted the benefits of GPF cum Pension scheme with all consequential benefits.

c. Costs of this Original application to be paid by the respondents.

d. Pass such further or and other order as may be required in facts and circumstances of the case.”

2. It is submitted that the applicant who is presently the Assistant Commissioner of Kendriya Vidyalaya Sangathan, Chennai initially joined the department as Post Graduate Teacher (Commerce) on 20.09.1983. He made several representations on 02.08.2016, 31.03.2017 and 22.02.2018 for permitting him to change over from CPF to GPF-cum-pension scheme with effect from 28.11.1996 ie., the date on which he joined as Principal on direct recruitment in the KVS institution. The representations are still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the first respondent is directed to dispose of the pending representations within a time limit to be stipulated by this Tribunal.

3. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the first respondent to consider

the representations of the applicant claimed to be pending in this OA in accordance with law and pass a reasoned and speaking order within a period of 12 weeks from the date of receipt of a certified copy of this order. All issues of law are kept open.

4. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
10.04.2018

SKSI